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In the Central Administratvie Tribunal  
Principal Bench: New Delhi

Regn. No.OA 2228/1992

Date of decision:26.04.1993

Shri Jhandal

...Applicant

Versus

Union of India & Others

...Respondents

For the Applicant

...Shri B.K. Batra, Counsel

For the Respondents

...Shri K.K. Patel, Counsel

**CORAM:-**

**THE HON'BLE MR. JUSTICE S.K. DHAON, VICE-CHAIRMAN  
THE HON'BLE MR. S.R. ADIGE, ADMINISTRATIVE MEMBER**

1. To be referred to the Reporters or not?

**JUDGEMENT(ORAL)  
(of the Bench delivered by Hon'ble Mr.  
Justice S.K. Dhaon, Vice-Chairman)**

In this application a reply has been filed on behalf of the respondents. In it, the material averments are these.

It appears that the applicant has worked for 1000 days with the respondents in broken periods. He was submitted to medical test for B-I category. He failed to qualify. His grievance is that he has not been subjected to medical test for lower category.

The respondents shall get the applicant examined medically for lower category. If he is found fit on medical grounds, the respondents shall consider his

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case for giving him suitable appointment on merits and in accordance with law as expeditiously as possible.

With these directions this application is disposed of finally. There shall be no order as to costs.

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(S.R. ADIGE)  
MEMBER (A)

26.04.1993

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(S.K. DHAON)  
VICE CHIARMAN  
26.04.1993

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